

ITEM NO.29

COURT NO.11

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.13199/2024

(Arising out of impugned final judgment and order dated 10-05-2024 in WP(C) No. 5493/2024 passed by the High Court of Delhi at New Delhi)

PPK NEWSCLICK STUDIO PVT. LTD.

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF INCOME TAX

Respondent(s)

(FOR ADMISSION)

Date : 08-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Devadatt Kamat, Sr. Adv.  
Mr. Rohit Sharma, Adv.  
Mr. Nikhil Purohit, Adv.  
Mr. Jatin Lalwani, Adv.  
Ms. Aparajita Jamwal, Adv.  
Mr. Harsh Pandey, Adv.  
Mr. Hruday P. Bajentri, Adv.  
Mr. Kumar Dushyant Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice on the special leave petition as well as on the interim prayer sought for by the petitioner returnable on 22.07.2024.

(KRITIKA TIWARI)  
SENIOR PERSONAL ASSISTANT

(MALEKAR NAGARAJ)  
COURT MASTER (NSH)

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